



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY

No. 15]

HYDERABAD, MONDAY, MARCH 23, 2026.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 23rd March, 2026.

L. A. BILL No. 15 OF 2026.

A BILL TO REPEAL THE TELANGANA VAIDYA VIDHANA PARISHAD ACT, 1986 (ACT No. 29 OF 1986) AND TO PROVIDE FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Telangana State Legislature in the Seventy-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Vaidya Vidhana Parishad (Repeal) Act, 2026.

Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,-

(a) "Act" means the Telangana Vaidya Vidhana Parishad Act, 1986;

Definitions.
Act No.29 of 1986.

(b) "Commissionerate" means the Telangana Vaidya Vidhana Parishad an **autonomous Grant-in-Aid organization** as referred to in sub-section (1) of section 3 of the Act;

(c) "Directorate" means the Directorate of Secondary Health to be created as one of the Head of the Department of Health Medical and Family Welfare Department;

(d) "Government" means the State Government of Telangana;

(e) "Notification" means a notification published in the Telangana Gazette and the word "notified" shall be construed accordingly;

(f) "Prescribed" means prescribed by rules made by the Government.

**Repeal and Savings.
Act No.29 of 1986.**

3. (1) The Telangana Vaidya Vidhana Parishad Act, 1986 is hereby repealed.

(2) Upon such repeal,-

(a) the Commissionerate namely the "Telangana Vaidya Vidhana Parishad", constituted under sub-section (1) of section 3 of the said repealed Act shall be treated as Department of the State Government.

Act No.1 of 1891.

(b) the provisions of sections 8 and 18 of the Telangana General Clauses Act, 1891 shall apply.

Transitional Provisions.

4. Subject to the provisions of section 3,-

(a) the Government hereby create and constitute a Directorate of Secondary Health as one of the Head of Department of the State Government;

(b) all the properties, assets and liabilities, contracts, agreements, rights and obligations in relation to the Commissionerate shall stand transferred to and shall devolve upon the Government;

(c) every person, who was immediately before the repeal of the Act under section 3, employed by the Commissionerate shall be deemed to be employed in Directorate of Secondary Health constituted under clause (a).

(d) Such persons, who immediately before the repeal, were working in the Commissionerate on foreign service deputation, shall be deemed to be continuing on deputation in the Directorate of Secondary Health:

Regulations issued in G.O.Ms.No.48, HM & FW Dept, dated 29.01.2000 and as amended subsequently.

Provided that the Telangana Vaidya Vidhana Parishad Special Service Regulations, 2000 and other regulations shall continue to govern until further rules are framed by the Government under this Act:

Provided further that no disciplinary proceedings shall be deemed to be invalidated solely on the grounds of the initiation of the said proceedings by the respective appointing authorities / disciplinary authorities as notified under the Telangana Vaidya Vidhana Parishad Regulations previously applicable to the said employees deemed to be employed in the Directorate of Secondary Health as Government service, Health Medical and Family Welfare Department:

Provided also that it shall be competent for the respective appointment/ disciplinary authority notified under the rules consequent to repeal to conclude the said proceedings in accordance with the law.

(e) the control and management of all dispensaries, non-teaching hospitals under the Commissionerate, shall stand transferred to and vest in the Directorate and shall function under the administrative control of the Directorate of Secondary Health.

(f) a Schedule pertaining to Land and Building particulars of Telangana Vaidya Vidhana Parishad (TVVP) is appended to this Act.

(g) any pending legal proceedings or cause of action existing immediately before the enactment of this repeal, by or against the Commissionerate or any person acting on its behalf, may be continued and shall be enforced by or against Directorate of Secondary Health.

5. (1) If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, by order, make provisions or give such directions, not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty: **Power to remove doubts or difficulties.**

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) Every order made under sub-section (1) above shall be laid, as soon as may be, after it is made, before each House of Legislature.

6. The provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force. **Act to override other laws.**

7. (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act. **Power to make rules**

(2) Every rule made under this Act, shall, immediately after it is made, be laid before the Legislative Assembly of the State if it is in Session, and if it is not in Session in the Session immediately following for a total period of fourteen days which may be comprised in one Session or in two successive Sessions, and if, before the expiration of the Session in which it is so laid or the Session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule, shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

SCHEDULE
(see section 4(f))

LAND AND BUILDING PARTICULARS OF (184) TVVP HOSPITALS											
Sl No.	District	Name of the Hospital	Sanctioned Bed Strength	Plinth Area of the Building in Sqft	Year of Construction	Construction of Value Rs. In Lakhs	Land Area in Acres	Year of Purchase of Land	Value of Land at the Time of Purchase Rs. In Lakhs	Total Value of Assets (Land & Building) Rs. In Lakhs	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
ADILABAD											
1	Adilabad	CHC Narnoor	30	2500	2020	500	2.1	Donated Land	N.A.	600	
2	Adilabad	DH Utnoor	100	90491	2019	800	4.25	Government Land	N.A.	1800	
3	Adilabad	AH Boath	100	36048	2023	1050	1.34	Government Land	N.A.	1500	
BHADRADRI KOTHAGUDEM											
1	Bhadradi Kothagudem	CHC Bhurgumpadu	30	7215	2002	50	2.44	Government Land	N.A.	488	
2	Bhadradi Kothagudem	CHC Charla	30	9218	2023	1070	1.732	Government Land	N.A.	1235	
3	Bhadradi Kothagudem	CHC Palavoncha	50	45015	2011	350	4.02	Government Land	N.A.	1556	
4	Bhadradi Kothagudem	AH Ashwaraopeta	100	78452	2016	3750	6.5	Government Land	N.A.	4380	
5	Bhadradi Kothagudem	AH Manuguru	100	23824	2017	315	1.95	Government Land	N.A.	860	
6	Bhadradi Kothagudem	AH Yellandu	100	78452	1985	3750	4.3	Government Land	N.A.	9950	
7	Bhadradi Kothagudem	AH Bhadrachalam	200	143785	2017	2200	6	Government Land	N.A.	3652	
HANUMAKONDA											
1	Hanumakonda	CHC Kamalapur	30	17817	2016	300	1.2	Government Land	N.A.	350	
2	Hanumakonda	AH Parkal	100	7457	2007	700	1.85	Government Land	N.A.	2500	
HYDERABAD											
1	Hyderabad	CD Secretariat	0	Civil Dispensary accommodated by TG Secretariat							
2	Hyderabad	CD High Court	0	Civil Dispensary accommodated by Hon'ble High Court							
3	Hyderabad	CD Old MLA Quarters	0	Civil Dispensary accommodated by Government							
4	Hyderabad	CD New MLA Quarters	0	Civil Dispensary accommodated by Government							
5	Hyderabad	UHC Amberpet	30	25000	2000	6,400	2	Government Land	N.A.	6,600	
6	Hyderabad	UHC Janggamet	30	18000	1998	300	0.419	Government Land	N.A.	800	
7	Hyderabad	UHC Lalapet	30	34444	2000	300	0.76	Government Land	N.A.	700	
8	Hyderabad	UHC Panipura	30	16055	1998	300	0.5	Government Land	N.A.	650	
9	Hyderabad	UHC Seethapalmandi	30	27238	2023	1160	0.313	Donated Land	N.A.	1210	

10	Hyderabad	UCHC Sriram Nagar	30	11076	1996	300	0.75	Government Land	N.A.	450
11	Hyderabad	CHC Addagutta	30	29760	Under construction	1305	0.17	Government Land	N.A.	258
12	Hyderabad	CHC Barkas	50	2634	1999	1750	0.39	Government Land	N.A.	4000
13	Hyderabad	CHC Khairathabad	50	50709	2017	500	0.39	Government Land	N.A.	2500
14	Hyderabad	MCH, Shahalibanda	50	17920	1976	50	0.336	Donated Land	N.A.	72
15	Hyderabad	UCHC Ameerpet	50	28635	2020	378	1.32	Government Land	N.A.	1578
16	Hyderabad	CHC Yakuthpura	50	N.A.	Government land acquisition is under process	1880	N.A.	N.A.	N.A.	N.A.
17	Hyderabad	AH Nampally	100	44726	1976	202	1.93	Government Land	N.A.	6000
18	Hyderabad	AH Malakpet	100	159360	1978	500	3.3	Government Land	N.A.	5625
19	Hyderabad	AH Golconda	100	83921	1995	503	4.47	Government Land	N.A.	5035
20	Hyderabad	AH Dabeerpura	100	75356	Under construction	-	1.312	Government Land	N.A.	2540
21	Hyderabad	AH Kamatipura	100	95088	Under construction	4200	0.52	Government Land	N.A.	762
22	Hyderabad	AH Bandlaguda	100	N.A.	Under construction	4200	3	Government Land	N.A.	500
23	Hyderabad	DH & MCH King Koti	350	171717	1998	1524	5.07	Government Land	N.A.	12843
JAGITIAL										
1	Jagitial	CHC Raikal	30	17907	2009	120	2.02	Government Land	N.A.	480
2	Jagitial	CHC Metpally	50	119790	1972	450	2.75	Government Land	N.A.	525
3	Jagitial	AH korutia	100	9877	2009	1680	0.938	Government Land	N.A.	1710
4	Jagitial	AH Dharmapuri	100	26985	2006	1344	1.706	Government Land	N.A.	1360
JANGOAN										
1	Jangoan	CHC Jaffurgad	30	12810	2019	450	2.25	Donated Land	N.A.	480
2	Jangoan	CHC Bachanapeta	30	20,000	1992	20	5	Donated Land	N.A.	150
3	Jangoan	CHC Palakurthy	50	17424	Under construction	1750	3	Donated Land	N.A.	1900

4	Jangoan	AH, Station Ghanpur	100	24705	Under construction	4500	4.02	Government Land	N.A.	4800
JAYASHANKAR BHUPALAPALLI										
1	Jayashankar Bhupalapalli	CHC Mahadevpur	30	4346	1976	N.A	5.146	Government Land	N.A.	125
2	Jayashankar Bhupalapalli	CHC Chityal	50	19,949	2018	700	2.22	Donated Land	N.A.	750
JOGULAMBA GADWAL										
1	Jogulamba Gadwal	CHC Alampur	50	21780	2002	23	5	Donated Land	N.A.	222
2	Jogulamba Gadwal	AH Alampur	100	30615	2023	1496	5	Government Land	N.A.	2138
KAMAREDDY										
1	Kamareddy	CHC Madnur	30	18047	2002	30	1.62	Donated Land	N.A.	62
2	Kamareddy	CHC Pitlam	30	25336	2025	1070	2.29	Government Land	N.A.	1116
3	Kamareddy	CHC Gandhari	30	27500	1981	50	6.45	Government Land	N.A.	179
4	Kamareddy	CHC Jukkal	30	22860	2019	500	2.5	Government Land	N.A.	550
5	Kamareddy	CHC Domakonda	50	17737	2009	200	1.62	Government Land	N.A.	232
6	Kamareddy	AH Yellareddy	100	53346	2018	1950	1.67	Government Land	N.A.	1983
7	Kamareddy	AH Bichkunda	100	22860	2018	500	1.28	Donated Land	N.A.	525
8	Kamareddy	AH & MCH Banswada	200	160005	2018	5530	6.12	Government Land	N.A.	5654
KARIMNAGAR										
1	Karimnagar	CHC Jammikunta	30	18905	2019	500	4.06	Government Land	N.A.	2100
2	Karimnagar	CHC Manakondur	50	2515.25	2000	1750	1.00	Government Land	N.A.	1785
3	Karimnagar	AH Huzurabad	100	28570.35	2015	1000	2.35	Government Land	N.A.	1100
4	Karimnagar	AH Choppadandi	100	5028.04	2001	3750	0.724	Government Land	N.A.	3780
KHAMMAM										
1	Khammam	CHC Nelakondapalli	30	13885.5	1999	50	1.19	Government Land	N.A.	150
2	Khammam	CHC Penubally	50	30241.1	1977	12	13.25	Donated Land	N.A.	1400
3	Khammam	CHC Kallur	50	25333.18	2025	1050	6.4	Government Land	N.A.	1500
4	Khammam	CHC Mudhigonda	50	52793	Under construction	2200	1.791	Government Land	N.A.	2230
5	Khammam	CHC Yerrupalem	50	52793	Under construction	2200	5.2	Government Land	N.A.	2400
6	Khammam	AH Sathupally	100	55000	2024	3500	5.3	Government Land	N.A.	3710

7	Khammam	AH Madhira	100	94002	2022	3400	5	Government Land	N.A.	3550
8	Khammam	AH Wyra	100	84658	Under construction	3750	5	Government Land	N.A.	4510
9	Khammam	AH Thirumalapalem	100	19808.07	2015	450	2	Government Land	N.A.	620
10	Khammam	AH Kusumanchi	100	75438	Under construction	4550	5.1	Government Land	N.A.	4700
KUMRAMBHEEM ASIFABAD										
1	Kumrambheem Asifabad	CHC Sirpur	30	16570	2000	180	1.01	Government Land	N.A.	260
2	Kumrambheem Asifabad	CHC Tiryani	30	18296	1996	250	1.718	Government Land	N.A.	500
3	Kumrambheem Asifabad	CHC, Bejjur	30	3801	1999	50	0.928	Government Land	N.A.	80
4	Kumrambheem Asifabad	CHC Jainoor	30	25101	2006	150	2.39	Government Land	N.A.	200
5	Kumrambheem Asifabad	CHC Wankhidi	30	14249	1980	350	5.321	Government Land	N.A.	540
6	Kumrambheem Asifabad	AH Khagznagar	100	79926	2022	500	1.64	Government Land	N.A.	800
MAHABUBABAD										
1	Mahabubabad	CHC Gudur	30	21627.6	2018	400	1.42	Donated Land	N.A.	500
2	Mahabubabad	CHC Garla	30	16211	2019	500	0.62	Government Land	N.A.	516
3	Mahabubabad	CHC Kesamudram	50	47169	Under construction	2931	2.5	Government Land	N.A.	3006
4	Mahabubabad	CHC PakalaKothagudem	30	26586	Under construction	1350	1.02	Government Land	N.A.	1366
5	Mahabubabad	AH Maripeda	100	48942	2007	3600	3.1	Government Land	N.A.	4100
6	Mahabubabad	AH Thorrur	100	48942	1997	3600	1.9	Government Land	N.A.	3680
MAHABUBNAGAR										
1	Mahabubnagar	CHC Balanagar	30	5015	2022	475	2	Government Land	N.A.	530
2	Mahabubnagar	AH Badepally	100	79342	2023	2435	2.15	Government Land	N.A.	2790
3	Mahabubnagar	AH Devarakadra	100	76073	Under construction	2615	5	Government Land	N.A.	2730
MANCHERIAL										
1	Mancherial	CHC Laxettipet	30	21387	2025	1012	0.77	Government Land	N.A.	1024
2	Mancherial	AH Bellampally	100	80875	2022	1580	15.79	Government Land	N.A.	4580
3	Mancherial	AH Chennuru	100	77046	2023	3167	4.65	Government Land	N.A.	4167
MEDAK										
1	Medak	CHC Ramayampet	30	18817	2014	500	2.03	Government Land	N.A.	600

2	Medak	CHC Toopran	50	32670	2017	940	1	Government Land	N.A.	1040
3	Medak	CHC kowdipally	50	27388	2022	961	3.85	Government Land	N.A.	1050
4	Medak	AH Narsapur	100	29274.065	2014	1103	2.37	Government Land	N.A.	1183
MEDCHAL MALKAJGIRI										
1	Medchal Malkajgiri	CHC Shameerpet	30	6000	1973	300	2.5	Government Land	N.A.	2000
2	Medchal Malkajgiri	CHC Ghatkesar	50	5603.1	1992	300	1.14	Government Land	N.A.	1500
3	Medchal Malkajgiri	DH Malkajgiri	50	39576	2018	800	0.78	Government Land	N.A.	900
4	Medchal Malkajgiri	AH Medchal	100	2888	1992	1700	1.62	Government Land	N.A.	1800
5	Medchal Malkajgiri	AH Uppal	100	N.A.	Government land acquisition is under process	3750	N.A.	N.A.	N.A.	N.A.
MULUGU										
1	Mulugu	CHC Venkatapuram	30	12608	1989	50	2.02	Government Land	N.A.	80
2	Mulugu	AH & MCH Eturunagaram	100	54925	2022	700	7.57	Government Land	N.A.	800
NAGARKURNOOL										
1	Nagarkurnool	CHC Amrabad	30	24610	2014	20	2	Government Land	N.A.	60
2	Nagarkurnool	CHC Lingala	30	21217	2013	25	3.375	Government Land	N.A.	75
3	Nagarkurnool	CHC, Uppunuthala	30	21217	2013	25	3.38	Government Land	N.A.	90
4	Nagarkurnool	AH Achampet	100	91628	2023	2000	1.61	Government Land	N.A.	2040
5	Nagarkurnool	AH Kollapur	100	46798	2025	2000	5	Government Land	N.A.	2100
6	Nagarkurnool	AH&MCH Kalvakurthy	150	26499	1975	4000	2.2	Government Land	N.A.	4100
NALGONDA										
1	Nalgonda	CHC Marriguda	30	37177	2019	500	5.13	Government Land	N.A.	77312
2	Nalgonda	CHC Halia	30	14227	Under construction	530	1.52	Government Land	N.A.	655
3	Nalgonda	AH Nagarjunasagar	100	83448	2019	1800	7.62	Government Land	N.A.	2168
4	Nalgonda	AH Deverkonda	100	59770	1995	1195	2.6	Government Land	N.A.	1459
5	Nalgonda	AH Nakrekal	100	20062	2003	3200	1.9	Government Land	N.A.	3719
6	Nalgonda	AH Miryalguda	200	82403	1999	1480	4.65	Government Land	N.A.	4273
NARAYANPET										
1	Narayanpet	CHC, Maddur	30	18737	2017	475	1.75	Government Land	N.A.	500

2	Narayanpet	CHC Kosgi	50	21256	2019	550	1.02	Government Land	N.A.	575
3	Narayanpet	MCH Narayanpet	100	N.A.	Under construction	4000	N.A.	N.A.	N.A.	N.A.
4	Narayanpet	AH Makthal	150	88103	2025	3400	10	Government Land	N.A.	4600
NIRMAL										
1	Nirmal	CHC Mudhole	30	40069	Under construction	800	6.97	Government Land	N.A.	925
2	Nirmal	CHC Narsapur G	30	16716	2018	450	0.794	Government Land	N.A.	550
3	Nirmal	CHC Khanapur	50	33670	2001	300	1.329	Government Land	N.A.	450
4	Nirmal	AH Bhainsa	100	67880	1996	500	1.934	Government Land	N.A.	1000
NIZAMABAD										
1	Nizamabad	CHC Balkonda	30	4169	2004	50	2.74	Government Land	N.A.	104
2	Nizamabad	CHC Dichpally	30	22858	2008	120	1.3	Government Land	N.A.	146
3	Nizamabad	CHC Morthad	30	18280	2008	120	3.97	Government Land	N.A.	199.4
4	Nizamabad	CHC Navipet	30	15393	2004	23	4.75	Government Land	N.A.	118
5	Nizamabad	CHC Varni	30	21915	2026	1070	1.4	Government Land	N.A.	1084
6	Nizamabad	CHC Kotagiri	50	37219	2026	1300	1.03	Government Land	N.A.	1320.6
7	Nizamabad	DH Bodhan	100	32540	2000	200	2.6	Government Land	N.A.	252
8	Nizamabad	AH Armoor	100	88281	2017	1750	3.3	Government Land	N.A.	1816
9	Nizamabad	AH Dharpally	100	85469	2026	3315	4.35	Government Land	N.A.	3402
10	Nizamabad	AH Bheemgal	100	81905	2026	3500	5	Government Land	N.A.	3600
PEDDAPALLI										
1	Peddapalli	CHC Sulthanabad	30	13172	2019	500	1.77	Government Land	N.A.	540
2	Peddapalli	CHC Nandimedaram	30	14693	Under construction	750	1.58	Donated Land	N.A.	800
3	Peddapalli	AH Manthani	100	199056	1994	1200	0.82	Government Land	N.A.	1220
4	Peddapalli	DH Peddapally	200	87120	1992	2000	4.402	Government Land	N.A.	2160
RAJANNA SIRICILLA										
1	Rajanna Siricilla	CHC Gambhiraopet	30	10500	1993	60	3	Donated Land	N.A.	150
2	Rajanna Siricilla	CHC Yellareddypeta	30	4356	2001	60	1	Government Land	N.A.	85

3	Rajanna Siricilla	CHC Mustabad	30	Land acquisition is under process						
4	Rajanna Siricilla	CHC Ellanthakunta	50	52462	Under construction	1750	1.857	Government Land	N.A.	1780
5	Rajanna Siricilla	AH Vemulawada	100	82014	2021	2250	4	Lease	N.A.	2250
RANGAREDDY										
1	Rangareddy	CHC Hayathnagar	30	4000	2008	109.35	1.1	Government Land	N.A.	340
2	Rangareddy	CHC Rajendernagar	30	3725.58	2008	600	0.769	Government Land	N.A.	3291
3	Rangareddy	CHC Yacharam	30	3995	1987	600	5	Government Land	N.A.	1100
4	Rangareddy	CHC Shamshabad	30	2000	2012	600	1.12	Government Land	N.A.	1200
5	Rangareddy	CHC Jalpally	30	14134	Government land acquisition is under process	1070	N.A.	N.A.	N.A.	N.A.
6	Rangareddy	CHC Madgul	30	14134	Under construction	1270	1.20	Government Land	N.A.	1330
7	Rangareddy	CHC Maheshwaram	50	21101	2023	400	2.5	Government Land	N.A.	1300
8	Rangareddy	CHC Amangal	50	24550	2024	1750	2	Donated Land	N.A.	2150
9	Rangareddy	DH Kondapur	100	96132	2000	8770	4	Government Land	N.A.	48770
10	Rangareddy	AH Vanasthalipuram	100	69713	2000	130	2.518	Government Land	N.A.	1900
11	Rangareddy	AH Shadnagar	100	46969	2022	2850	1.2	Donated Land	N.A.	3000
12	Rangareddy	AH Chevella	100	48000	2002	2750	1.48	Government Land	N.A.	3000
13	Rangareddy	AH Ibrahimpatnam	100	80000	Under construction	3750	3.8	Government Land	N.A.	4000
SANGAREDDY										
1	Sangareddy	CHC Sadashivpet	30	17599	2018	355	5	Government Land	N.A.	700
2	Sangareddy	CHC, Karasaguthi	30	19289	2023	500	2	Donated Land	N.A.	540
3	Sangareddy	CHC Mirzapur	30	18473	2019	210	1.1	Government Land	N.A.	230
4	Sangareddy	CHC, Kalhar	30	17338	2019	475	1.1	Donated Land	N.A.	495
5	Sangareddy	CHC Vatpalli	30	22551	Under construction	1120	1.00	Government Land	N.A.	1160
6	Sangareddy	CHC Kohir	50	19448	2023	110	3.5	Government Land	N.A.	170
7	Sangareddy	AH Patancheruvu	100	74294	2013	190	5	Government Land	N.A.	300

8	Sangareddy	AH & MCH A. Jogipet	150	51246	2017	600	1.9	Government Land	N.A.	300
9	Sangareddy	AH&MCH Narayankhed	150	85909	2017	1700	5	Government Land	N.A.	1800
10	Sangareddy	AH&MCH Zaheerabad	150	41083	2008	2500	7	Government Land	N.A.	1640
SIDDIPET										
1	Siddipet	CHC Cheriyal	30	25739	2025	610	2.2	Government Land	N.A.	700
2	Siddipet	CHC Nangunoor	50	41797	2014	830	5.5	Donated Land	N.A.	930
3	Siddipet	AH Dubbak	100	80478	2021	1850	4.3	Government Land	N.A.	1970
4	Siddipet	DH Gajwel	200	75000	2018	2130	3.04	Government Land	N.A.	3422
5	Siddipet	AH Husnabad	250	27000	2025	1120	4.07	Government Land	N.A.	1200
SURYAPET										
1	Suryapet	CHC Nadigudem	30	11840	1940	100	2.55	Government Land	N.A.	140
2	Suryapet	AH Huzurnagar	100	83199	2010	700	2.1	Government Land	N.A.	750
3	Suryapet	AH Kodad	100	8305	2005	3750	2	Donated Land	N.A.	3800
4	Suryapet	AH Thungathurthy	100	16145	1945	3750	5	Donated Land	N.A.	3850
VIKARABAD										
1	Vikarabad	CHC Marpally	30	31785	1986	500	3	Government Land	N.A.	560
2	Vikarabad	CHC Basheerabad	30	31369	Under construction	1060	1.77	Government Land	N.A.	1095
3	Vikarabad	CHC Kodangal	50	3358	2022	550	1.8	Government Land	N.A.	580
4	Vikarabad	AH Parigi	100	18739	2016	2600	2.33	Donated Land	N.A.	2660
5	Vikarabad	DH & MCH Tandur	350	106787	2000	1500	5	Government Land	N.A.	1600
WANAPARTHY										
1	Wanaparthy	CHC Revally	30	21734	1999	500	1.83	Donated Land	N.A.	530
2	Wanaparthy	CHC Athmakur	50	6972	1995-97	500	2.19	Donated Land	N.A.	550
3	Wanaparthy	CHC Khilighanpur	30	1111	2018	500	1.001	Government Land	N.A.	520
4	Wanaparthy	CHC Veepangandla	30	11115	2017-18	500	2.007	Government Land	N.A.	540
5	Wanaparthy	CHC Pebbair	30	26586	Under construction	1120	2.5	Government Land	N.A.	1180
WARANGAL										
1	Warangal	AH Wardhannapet	100	21000	2007	70	2.8	Government Land	N.A.	240
YADADRI BHUVANAGIRI										
1	Yadadri Bhuvanagiri	CHC Alair	30	51131	1965	400	1.37	Government Land	N.A.	430

2	Yadadri Bhuvanagiri	CHC Ramannapet	50	21505	1970	500	3	Government Land	N.A.	650
3	Yadadri Bhuvanagiri	AH Choutuppal	100	33057	2023	1000	3	Government Land	N.A.	2000
4	Yadadri Bhuvanagiri	AH Yadagirigutta	100	N.A	Government land acquisition is under process	3595	N.A.	N.A.	N.A.	N.A.
TOTAL 184 Hospitals										

STATEMENT OF OBJECTS AND REASONS

The Telangana Vaidya Vidhana Parishad (TVVP) was constituted as an autonomous Grant-in-Aid organization under the Andhra Pradesh Vaidya Vidhana Parishad Act, 1986, which has been adapted for the State of Telangana vide G.O.Ms.No.2, HM&FW (B2) Department, dated 07.01.2016. TVVP has been functioning since 07.01.2016, managing secondary healthcare institutions, including District Hospitals, Area Hospitals, Community Health Centres, and Civil Dispensaries, with funding provided entirely by the Government under Grants-in-Aid-Budget Heads 310/311 for salaries and 310/312 for non-salary expenditure-operated through the PD Account.

Despite the legal framework for autonomy, TVVP's operations have been constrained by the absence of financial independence, as all payments of salaries, allowances, and retirement benefits require prior approval from the Government in Finance Department. This has led to delays in disbursement, adversely affecting employee morale, recruitment of specialist doctors, and delivery of secondary healthcare services. Employees have requested that salaries and benefits be drawn directly through the Treasury under the 010 Head of Account to ensure timely payments.

In order to streamline administration, strengthen secondary healthcare delivery, and address employee grievances, it is proposed to repeal the Telangana Vaidya Vidhana Parishad Act, 1986 and convert TVVP into a Government Department, to be designated as the Directorate of Secondary Health, Telangana. Under the proposed Directorate, all properties, assets, liabilities, contracts, rights, and obligations of the Commissionerate shall vest in the Government. Employees of the Commissionerate shall be deemed to be absorbed in the Directorate, and existing service regulations shall continue to apply until new rules are framed.

The proposed measure will ensure timely payment of salaries and benefits, administrative efficiency, retention and attraction of specialist staff, and improved service delivery in secondary healthcare institutions, without any additional financial burden, as the salary and benefits structure of TVVP employees is already aligned with State Government norms.

Accordingly, it has been decided to repeal the Telangana Vaidya Vidhana Parishad Act, 1986 (Act No.29 of 1986), so as to create the Directorate of Secondary Health under the control of Health Medical and Family Welfare Department at Government level.

This Bill seeks to give effect to the above decisions.

DAMODAR RAJANARSIMHA CILARAPU,
Minister for Health, Medical & Family Welfare,
Science and Technology.

FINANCIAL MEMORANDUM

The bill seeks repeal the Telangana Vaidya Vidhana Parishad Act, 1986 (Act No.29 of 1986) and to provide for matters connected therewith or incidental thereto and it does not involve any additional expenditure from the Consolidated Fund of the State, either of a recurring or non-recurring, as the existing expenditure is already provided for in the State Budget.

DAMODAR RAJANARSIMHA CILARAPU ,
Minister for Health, Medical & Family Welfare,
Science and Technology.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1, 2, 5 and 7 of the Bill authorise the Government to issue notifications in respect of matters specified therein and generally to carry out the purposes of the Act and notifications issued which are intended to cover matters mostly of procedure in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

DAMODAR RAJANARSIMHA CILARAPU,
Minister for Health, Medical & Family Welfare,
Science and Technology.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Vaidya Vidhana Parishad (Repeal) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

DAMODAR RAJANARSIMHA CILARAPU,
Minister for Health, Medical & Family Welfare,
Science and Technology.

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).